

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 908  
TO BE ANSWERED ON 11<sup>TH</sup> FEBRUARY, 2025**

**VENDOR LICENSING FOR SALE OF TOBACCO PRODUCTS**

**908. SHRI BHUBANESWAR KALITA :**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Health Ministry had issued any advisory to State Governments for introducing Vendor Licensing for selling of tobacco products;
- (b) if so, whether the Ministry received any compliance report from States/ Municipalities about the implementation of the advisory; and
- (c) if so, the details thereof ?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI PRATAPRAO JADHAV)**

(a): This Ministry had communicated to the States/Union Territories vide D.O. Letter P.16012/14/2017-TC dated 19.09.2017 to consider developing a mechanism to provide permission/authorization through Municipal Authority/Local Authority to retail shops who are selling tobacco products with a condition/provision in the authorization that the shops authorized for selling tobacco products, cannot sell any non-tobacco product such as toffees, candies, chips, biscuits, soft-drinks, etc., which are essentially meant for children.

(b) & (c): No such compliance report has been sought from the States/UTs, as the consideration comes under the purview of State/UT Government and Local Bodies.

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